

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant(s) *Reju Chelani*

Respondent(s) *nd*

Advocate for Applicant(s)

Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<i>10.4.07</i>	<p><u>OA 102/2007</u></p> <p>Mr. N.K. Gantam, Counsel for applicant Heard. The OA stands disposed of by a separate order.</p> <p><i>Praveen (S.B. Shinde) M/S</i></p>

U.U.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 10th day of April, 2007

ORIGINAL APPLICATION NO.102/2007

CORAM :

HON'BLE MR.J.P.SHUKLA, ADMINISTRATIVE MEMBER

Teju Chelani,
s/o Shri Tej Chand,
r/o 2D-26, J.P.Nagar,
Madar,
Ajmer.

By Advocate : Shri N.K.Gautam

... Applicant

Versus

1. Union of India through
General Manager,
North Western Railway,
Jaipur.
2. Divisional Railway Manager,
North Western Railway,
Ajmer.

By Advocate : - - -

... Respondents

ORDER (ORAL)

PER HON'BLE MR.J.P.SHUKLA

Heard the learned counsel for the applicant. It was submitted by him that the applicant is suffering from several diseases like hyper-tension, Obtervarthsitis B/L Knee joint, depression-Anxiety & Backpain and is under evaluation. He requires regular follow up & continuous treatment for these disorders and, therefore, on humanitarian considerations learned counsel for the applicant prayed to this Tribunal to issue direction to the respondents to transfer and post the applicant at a place where he could get proper medical treatment.

Omvedi

2. There is no merit in the present case as the applicant should have approached to the administration for consideration of such type of request. This OA is dismissed being devoid of merit, at the admission stage itself.



(J.P. SHUKLA)
MEMBER (A)

vk